

**IN THE HIGH COURT OF BOMBAY AT GOA**

***LD-VC-OCW-9-2020***

INFO TECH

Corporation of Goa Ltd.

... Applicant.

Versus

Orange Business Services India

Technology Pvt. Ltd.

... Respondent.

Mr . D. Pangam, Advocate General with Mr. Deep Shirodkar, Addl.  
Government Advocate for the Applicant.

Mr. A. D. Bhobe, Advocate for the Respondents

**Coram : M.S. Sonak. J.**

**Dated :15<sup>th</sup> May, 2020**

P.C.:

Heard Mr. D. Pangam, learned Advocate General with Shri  
Deep Shirodkar, Learned Addl. Government Advocate for the  
Applicant and Shri A.D.Bhobe, learned Advocate for the  
respondent.

2. Taking into consideration the order made by the Hon'ble

Supreme Court in relation to the extension of time as also the situation arising out of COVID-19 Pandemic, by way of last chance, the applicant is permitted to file reply/statement of defence latest by 15.06.2020.

3. Similarly, permission is granted to file reply to the application for interim relief also by the said date, by way of last chance.

4. Mr. D. Pangam, learned Advocate General makes their statement that, if, for any reason whatsoever, the statement for defence/reply is not filed by the 15<sup>th</sup> of June, 2020, the applicant will forfeit their right to do the same.

5. This application is disposed off with the aforesaid order.

6. All concerned to act on the basis of the authenticated copy of this order.

**M.S. SONAK, J.**

MF/-